

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.691/2019 in & O.A.No. 1498/2019

Dated Monday, the 11^h day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

S.Priya,

Ex. Sr. Clerk,

Integral Coach Factory,

P-15, 18th Street, Anna Nagar,

Chennai 600040.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,

The General Manager,

Integral Coach Factory,

Perambur, Chennai 600038.

2.The Financial Advisor and Chief Accounts Officer,

Integral Coach Factory,

Perambur, Chennai 600038.

3.The Dy. Financial Advisor and Chief Accounts Officer,

Integral Coach Factory,

Perambur, Chennai 600038.

4.The Sr. Asst. Financial Advisor/SB/Fur,
Integral Coach Factory,
Perambur, Chennai 600038.

....Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA 691/2019 is filed by the applicant for condonation of delay of 1015 days in filing the OA. Accepting the reasons stated in the affidavit filed in support of the MA, MA for condonation of delay is allowed. Registry to number the OA.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for records related to applicant's removal from service in the Railways and further to direct the respondents to sanction compassionate allowance with effect from 18.06.2010 and consequential arrears and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 24.04.2018 as Annexure A-5 to the competent authority regarding grant of compassionate allowance and family pension which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.

4. Mr.P.Srinivasan, Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.

5. In view of the limited relief sought, the OA is disposed of with the following direction:

"The competent authority is directed to consider and dispose of the representation of the applicant dated 24.04.2018 as Annexure A-5 by passing a speaking order as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

11.11.2019